

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION AND BROADCASTING  
LOK SABHA  
UNSTARRED QUESTION NO 1678  
(TO BE ANSWERED ON 20.12.2018)**

**TRANSFER OF PRASAR BHARATI EMPLOYEES**

**1678. SHRI KAUSHAL KISHORE:**

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the employees of Prasar Bharti, Delhi could be transferred out side Delhi and if so, the details thereof;
- (b) whether the Government is aware that many employees did not join their place of posting despite being transferred by bringing stay orders from the Hon'ble Court;
- (c) if so, the employee-wise and State-wise details thereof; and
- (d) the action taken against such employees by the Government thereon?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF INFORMATION AND BROADCASTING [COL RAJYAVARDHAN RATHORE (Retd.)]**

- (a) Yes Madam. Employees of Prasar Bharati can be transferred as per Transfer Policy of Prasar Bharati.
- (b) to (d) Yes Madam. Following cases have been noticed:-

**Doordarshan (DD) and All India Radio (AIR)**

Sl. No	Name & Designation of the official	Place of Posting (DDK/AIR Station & State)	Transferred to (DDK/AIR Station)	Place of Posting after court Cases.
1.	Sh. V.N. Athiaman, Cameraman Gr.II	DDK, Guwahati (Assam)	DDK, Mumbai (Maharashtra)	DDK, Chennai (Tamilnadu)
2.	Sh. B.V. Hariprasad, Cameraman Gr.II	DDK, Bangalore (Karnataka)	DDK, Mumbai (Maharashtra)	CRD, Marketing Bangalore (Karnataka)

3.	Ms. Indu Verma, ADP(P)	DDK, Jalandhar (Punjab)	DDK Chandigarh (Punjab)	DDK, Jalandhar (Punjab)
4.	Sh. Haradeb Bhattacharya, LDC	DDK, Delhi (Delhi)	DDK, Shimla (Himachal Pradesh)	DDK, Delhi (Delhi)
5.	Sh. Suryanarayan, A.O.	AIR, Vijaywada	AIR, Visakhapatnam	AIR Vijaywada

The matters had been settled as per court directions. Hence, no action was taken against the employees. However, Department files reply in the Courts and wherever transferee gets court Injunction, Department files appeal also.

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